

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 481 of 2004

Jabalpur, this the 21st day of June, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Ajay Kumar Mathur, S/o. Shri KBL
Mathur, Date of birth - 2.7.1965,
Sr. TTE, Western Railway, Neemuch,
C/o. Shri SN Ojha, 98, Jawahar Nagar,
Neemuch, Distt. Neemuch.

... Applicant

(By Advocate - Shri S. Paul)

V e r s u s

1. Union of India, Ministry of Railways, Through its General Manager, Western Railway, Church Gate, Mumbai.
2. The Divisional Railway Manager, Western Railway, Ratlam Division, Ratlam.
3. The Sr. Divisional Commercial Manager, Western Railway, Ratlam Division, Ratlam.

... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main reliefs :

"(ii) set aside the impugned order dated 1.4.2004 Annexure A-1 so far it relates to the applicant,

(iii) command the respondents to consider the case of the applicant for accommodating/transferring him from sleeper to checking in Neemuch itself,

(iv) that, consequent upon grant of aforesaid relief, the respondents be directed to provide all consequential benefits to the applicant as if the impugned order dated 1.4.2004 Annexure A-1 is never passed."

3. The brief facts of the case are that the applicant is presently working on the post of Sr. TTE under direct

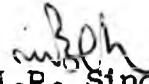
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control and supervision of respondent No. 3. The applicant vide order dated 1st April, 2004 (Annexure A-1) has been transferred from Neemuch to Indore. He has submitted a representation against this transfer order on 15th June, 2004 (Annexure A-6). Till now the respondents have not taken any decision on his representation.

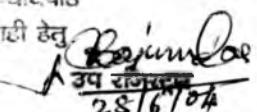
4. In the circumstances, we deem it appropriate to direct the respondents to consider the representation of the applicant and take a decision on the same by passing a speaking, detailed and reasoned order within a period of one month from the date of receipt of copy of this order. In the meantime if the applicant is not relieved, he shall not be relieved till the disposal of the representation.

5. Accordingly, the Original Application is disposed of in the aforesaid terms at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
प्रतिलिपि आजे दिन:-
(1) शदिय. ओ/न्या अधिकारी वा उपरोक्तीकार, जबलपुर
(2) आदेशक ओ/न्या वा/कु.....दे काउंसल
(3) प्रत्यक्षी वा/कु वा/कु.....के बगँसल
(4) वास्तविक, उपरोक्त वा/कु वा/कु
सूचना एवं आवश्यक कार्यवाही हेतु 
उप राज्यपाल
28/6/04

Issued
28/6/04
Gv